

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB - 2678/ND/2019

IN THE MATTER OF:

Ajay Singh

Vs

M/s Emkay Automobile Industries Ltd.

...Applicant

...Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 14.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Gurcharan Singh Adv.
For the Respondent : Adv. Mohd. Irshad.

ORDER

Ld. Counsel for Corporate Debtor/Respondent has put in appearance and seeks time to file the reply. Let the same be filed after serving advance copy of the same to the Ld. Counsel for petitioner. None present on behalf of the petitioner. List the case on 24.01.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)